

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 15.03.93.

OA 202/93

CHARANJIT KHURANA

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE SHRI J.P. SHARMA, MEMBER (J).
HON'BLE SHRI S.R. ADIGE, MEMBER (A).

For the Applicants ... SHRI SHYAM MOORJANI.

For the Respondents ... SHRI H.K. GANGWANI.

JUDGEMENT (ORAL)

The applicant Charanjit Khurana has filed this application aggrieved by the order of transfer dt. 18.1.93 from Delhi to Jhansi.

At the time of filing of this OA, the interim relief prayed for was not granted. The applicant, however, before joining at the transferred place, made a representation on 20.1.93 (Annexure A-4), and he has taken certain pleas for reconsideration of his transfer from Delhi to Jhansi. The applicant has since joined at Jhansi on 24.2.93.

The learned counsel for the respondents, therefore, did not file any reply to the OA and stated that the

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present application has since become infructuous because the relief claimed by the applicant is only for not joining at the transferred place on the basis of impugned order of transfer. He has also prayed for quashing of the impugned order.

We have considered the matter and we are of the opinion that the present application, therefore, has to be disposed of in the manner that the respondents shall dispose of the representation of the applicant dated 20.1.93 (Annexure A-4).

In view of the above facts, the present application is disposed of accordingly leaving the parties to bear their own costs. The representation to be disposed of within three weeks from the date of receipt of a copy of this order. The applicant, if advised, may seek his own remedy.

S.R. Adige
(S.R. ADIGE)
MEMBER (A)

J.P. Sharma
(J.P. SHARMA)
MEMBER (J)